

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:3363
ANSWERED ON:10.12.2009
RECRUITMENT OF EX SERVICEMEN IN PSUS
Khaire Shri Chandrakant Bhaurao

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Central Public Sector Undertakings (CPSUs) are earmarking reservations for all categories of ex-servicemen in respect of providing are relaxation for these recruitment on an equal footing;
- (b) if not, the reasons thereof;
- (c) whether the Government contemplates to ensure that all CPSUs implement the uniform policy for recruitment and age relaxation policy for the ex- servicemen while filling vacancies;
- (d) if so, the details thereof;
- (e) whether the Government contemplates to carry forward the unfilled vacant posts reserved for ex-servicemen in CPSUs; and
- (f) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES (SHRI ARUN YADAV)

(a) to (d):Government has issued instructions vide O.M. dated 13.3.1980 which provides for certain facilities to the ex-servicemen including reservation in posts and services on permanent basis including age relaxation. The percentage of reservation in Central Public Sector Enterprises (CPSEs) is 14.5% and 24.5% in Group `C` & `D` posts respectively.

Regarding relaxation in age limit, special provision exists to the effect that for appointment to any vacancy in Central Civil Services Group `C` and Group `D` whether reserved or not under these rules, every ex- serviceman who has put in not less than six months continuous service in the Armed Forces of the Union shall be allowed to deduct the period of such service from his actual age and if the resultant age does not exceed the maximum age limit prescribed for the post or service for which he seeks appointment by more than three years, he shall be deemed to satisfy the condition regarding age limit. These instructions were extended to CPSEs by Government`s circular No.6/55/79-BPE(GM-I) dated 22nd January, 1980.

Implementation of these instructions in CPSEs is monitored by the administrative Ministries/ Departments concerned with CPSEs.

(e) & (f): Public Sector Enterprises are not to de-reserve any vacancy reserved for ex-servicemen, unless a non-availability certificate is given by the Directorate General (Resettlement), Ministry of Defence.